

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5130
ANSWERED ON:05.09.2011
ROAD ACCIDENT
Gandhi Shri Feroze Varun

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government is taking any strict steps to ban the sale of protective headgear that is not ISI certified in order to bring a decline in road accident deaths; and

(b) if so, the details thereof, State-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) to (b) As per the provisions of Section 129 of Motor Vehicle (MV) Act, 1988, every person except a Sikh wearing a turban, driving or riding otherwise than in a side car, on a motor cycle of any class or description shall, while in a public place, wear protective headgear conforming to the standards of Bureau of Indian Standards (BIS). Section 177 of MV Act, 1988 prescribes punishment for violating provisions of MV Act. Implementation of provisions under section 129 of MV Act, 1988 is the responsibility of the State Governments/UT Administrations.